

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

APPROPRIATION BILL, 1957

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

APPROPRIATION (NO. 2) BILL, 1957

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to provide for the authorisation of appropriation of

moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1953, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

KERALA APPROPRIATION BILL,
1957

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move:*

"That the Bill to authorise payment and appropriation of

*Moved with the recommendations of the President.

certain sums from and out of the Consolidated Fund of the State of Kerala for the service of the period beginning on the 1st day of November, 1956 and ending on the 31st day of March, 1957, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Kerala for the service of the period beginning on the 1st day of November, 1956 and ending on the 31st day of March, 1957, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri T. T. Krishnamachari: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

GENERAL BUDGET—GENERAL DISCUSSION

Mr. Speaker: The House will now proceed with further discussion and voting on Demands for Grants on Account in respect of the Budget (General) 1957-58. The time allotted is 10 hours out of which 4 hours 53 minutes have already been taken. The balance is 5 hours-7 minutes. It must be finished today. When shall I call the hon. Minister.

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I might roughly require about 45 minutes, though I may not take that much time.

Mr. Speaker: This debate will conclude at about 4.15 P.M. When shall I call the hon. Minister?

Shri T. T. Krishnamachari: The Chair may call me by about 3.30 P.M. But there is one thing, I do not know whether the hon. Members will be here after 4.00 because there is the President's party.

Mr. Speaker: That is at five o'clock. I will call the Minister at 3-30.

Shri Kamath (Hoshangabad): Before you take up this matter, Sir, may I make a request? You are aware, Sir, that with your gracious agreement the House has recently established a healthy convention and, lest that salutary convention should fall into desuetude or disuse, I would request you, this being the last working day of the week, to direct the Minister for Parliamentary Affairs to make a statement about the Government's legislative programme next week. He is not here.

Mr. Speaker: He will come at one o'clock, and I will ask him to do so.

Shri N. C. Chatterjee (Hooghly): **Mr. Speaker,** it is kind of you to give us, outgoing Members, top priority in speaking. It is only in the fitness of things that after Shri Kamath and Shri Asoka Mehta I should speak. At least I hope, Sir, and I hope the Parliament will also wish with me, that at least two of them will be back to Parliament very soon and they will make very useful contribution.

Shri Kamath: Yourself too.

Shri N. C. Chatterjee: We were told by the hon. Finance Minister that this will be a "lame duck" session and many people expected that there would be no financial decision taken this session, but really finance and taxation have been postponed till the next session. This is more or less a care-taker's budget, but